

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 5TH DAY OF JUNE, 1996

Original Application No. 859 of 1995

HON. MR. JUSTICE B.C. SAKSENA, V.C.

HON. MR. D.S. BAWEJA, MEMBER (A)

Atma Ram, son of Sri Ram Naresh  
Resident of working in the office of  
Chief Project Officer Kakrapar Atomic  
Power Station, Kakrapar P.O. Anumala via  
Vyara District Surat, Gujrat.

..... Applicant

Versus

1. Union of India through Secretary  
Department of Atomic Energy  
MS Marg, Bombay.
2. The Chief Project Engineer/Chief  
Supdt. Kakrapar P.O. Anumala District  
Surat, Gujrat
3. Station Director Narora Atomic  
Power Station Narora, District  
Bulandshahar

..... Respondents

O R D E R (Oral)

JUSTICE B.C. SAKSENA, V.C.

Heard learned counsel for the applicant. In the counter affidavit a preliminary objection has been raised to the effect that the petitioner had already been transferred from Narora Atomic Power station to Kakrapar Atomic Power station in the year 1989. Narora Atomic Power station is located in the District of Bulandshahar, U.P. while Kakrapar Atomic Power station is located in District Surat, in the state of Gujrat. This petition obviously is not maintainable before this Bench. No cause of action has accrued within the territorial jurisdiction. The O.A. is accordingly disposed of on the said short ground.

MEMBER (A)

Dated: 5/6/1996

UV/

bcr

VICE CHAIRMAN